

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/TT/2021

Subject	:	Petition for truing up of annual fees and charges for 2014-19 tariff period and determination of annual fees and charges for 2019-24 tariff period for Communication Scheme under National Load Dispatch Centre (Powergrid Portion).
Date of Hearing	:	1.8.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	NTPC Limited & 62 Others
Parties present	:	Shri S.S Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for truing up of annual fees and charges of 2014-19 tariff period and determination of annual fees and charges of 2019-24 tariff period for Communication Scheme under National Load Dispatch Centre (Powergrid Portion), put under commercial operation on 1.4.2009.
 - b. Annual fees and charges for the 2014-19 tariff period for the instant asset were determined vide order dated 14.9.2016 in Petition No. 23/TT/2015.
 - c. There is no change in the admitted and the capital cost claimed including the ACE projected for the 2014-19 tariff period.
 - d. ACE is on account of balance and retentions payments for works completed within the cut-off date.



e. Actual O&M expenses are being claimed on the basis of the Auditor's certificate.

f. Based on the approval granted vide order dated 14.9.2016 in Petition No. 23/TT/2015, lease line charges and dark fiber charges are also being claimed on the basis of Auditor's certificate. Details of the same have also been submitted.

g. MPPMCL in its reply has contended that the Petitioner is claiming higher O&M Expenses than the O&M Expenses allowed vide order dated 14.9.2016 in Petition No. 23/TT/2015.

h. In rejoinder to MPPMCL, the Petitioner has submitted the actual expenditure for O&M Expenses, lease line and dark fiber expenditure pertaining to 2019-20, 2020-21 and 2021-22 period along with estimated expenditure for 2022-23 and 2023-24 tariff period and the same may be considered.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the Petitioner is using the existing telecom network and lease and dark fiber charges are decided as per TRAI Regulations. The cost is being revised on the basis of actual expenditure based on the Auditor's certificate as per the Commission's approval. During the 2019-24 period lease and dark fiber charges have decreased.

4. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

